

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P.662/2015**

**IN THE MATTER OF:**

A.K. Exports Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Vija Exports & Handicrafts Pvt. Ltd. .... Respondent

**Order under Section 391-394 of the Companies Act**

**Order delivered on 14.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. DEEPA KRISHAN,**  
**Hon'ble Member(Technical)**

For the Applicant/petitioner : Mr. Shivkar Shukla, Ms. P. Rungh, Advs.

For the Respondent :

**ORDER**

Learned Counsel for the petitioner seeks and is granted two weeks' time to file reply to the objections raised by RD/OL with a copy in advance to the Counsel opposite.

List the matter on 16<sup>th</sup> October, 2017.

— *Sd* —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— *Sd* —

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**